



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Reserved on: 18.10.2012
Pronounced on : 30.11.2012

+ **ITA 607/2010**
ITA 921/2010

THE COMMISSIONER OF INCOME TAX-XIIIAppellant

Through: Ms. Rashmi Chopra, Sr. Standing Counsel.

Versus

SH. KANWALJIT SINGHRespondent

Through: Dr. Rakesh Gupta, Sh. Ashwani Taneja, Ms. Rani Kiyala, Sh. Piyush Singh and Ms. Ayushi Pareek, Advocates.

CORAM:
MR. JUSTICE S. RAVINDRA BHAT
MR. JUSTICE R.V. EASWAR

MR. JUSTICE S.RAVINDRA BHAT

%

1. The present appeals are allowed in view of the separate judgment passed today in ITA 602/2010 between the same parties.

S. RAVINDRA BHAT, J

R.V.EASWAR, J

NOVEMBER 30, 2012